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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 18.01.2021

+ CRL.M.C. 1947/2020 & CRL.M.A. 13869/2020

RAMESH SHARMA Petitioner

Through Mr. Harshit Sethi, Adv.

versus

STATE NCT OF DELHI & ANR. Respondents

Through Mr. Izhar Ahmad, APP for State with
SI Ravinder Chander, PS Shaheen
Bagh
R-2 in person

CORAM:

HON'BLE MR. JUSTICE SURESH KUMAR KAIT

J U D G M E N T (O R A L)

1. Vide the present petition, petitioner seeks direction thereby for quashing of FIR No.213/2020 dated 09.09.2020, registered at PS – Shaheen Bagh and all other proceedings arising therefrom.
2. Notice issued.
3. Notice is accepted by learned APP for State and by respondent no.2 present in person and with the consent of counsel for parties, the present petition is taken up for final disposal.
4. The present petition is filed on the ground that parties have settled

their disputes and respondent no.2 has no objection if the present petition is allowed.

5. Respondent no.2 is personally present in Court and she has been identified by SI Ravinder Chander/IO and submits that matter has been settled and she does not wish to prosecute the matter any further.

6. Petitioner and respondent no.2 have entered into an amicable settlement.

7. Learned APP for State has opposed the present petition by stating that the petitioner has cheated respondent no.2 and misappropriated an amount of ₹ 1,20,000/-. Though after the FIR, during mediation the petitioner has paid an amount of ₹2,50,000/- to the complainant but still the petitioner is alleged to have misled the complainant and cheated her on the assurance that he prayed for resolution of problems and tensions in complainant's house. Moreover, due to the registration of FIR, government machinery came in motion and a lot of precious public time has been consumed, therefore, if this Court is inclined to quash FIR, heavy cost may be imposed upon petitioner in order to send a message to society at large.

8. Learned counsel for petitioner, on instructions from petitioner, has come forward and agreed to contribute an amount of ₹ 25,000/- for welfare

purposes.

9. Accordingly, petitioner is directed to pay this amount in the following manner:-

- (a) Rs.15,000/- in favour of Delhi Police Martyrs Fund;
- (b) Rs.10,000/- in favour of Nirmal Chhaya Complex, Jail Road, New Delhi for the welfare of destitute women and children.

10. Petitioner is directed to pay this amount within 10 days and receipt of the same shall be furnished to IO concerned.

11. Taking into account the aforesaid facts, this Court is inclined to quash FIR as no useful purpose would be served in prosecuting petitioner any further.

12. For the reasons afore-recorded, FIR No.213/2020 dated 09.09.2020, registered at PS – Shaheen Bagh and consequent proceedings emanating therefrom are quashed.

13. The petition is, accordingly, allowed and disposed of.

14. Pending applications also stands disposed of.

(SURESH KUMAR KAIT)
JUDGE

JANUARY 18, 2021/rk